

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 06  
CP (IB) No. 257/Chd/Pb/2019**

**Under Section 7 of the Insolvency &  
Bankruptcy Code, 2016**

**In the matter of:-**

Ajay Dhawan ...Petitioner-Financial Creditor

Vs.

D.S.G. Papers Private Limited ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Aditya Mehtani, Advocate, proxy counsel for Mr. Vaibhav Sahni, Advocate for the petitioner-operational creditor.

Ms. Salina Chalana, Advocate, proxy counsel for Mr. Vaibhav Sharma, Advocate for the respondent-corporate debtor.

A date is jointly requested by learned counsel for parties for making compliance of the last order. Let the same be done within two weeks. Last opportunity granted. List on 16.12.2022.

(Subrata Kumar Dash)  
Member (Technical)

(Harnam Singh Thakur)  
Member (Judicial)

29 November, 2022  
DS